

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
OA/051/00078/2021

Date of Order :05.02.2021

C O R A M

HON'BLE MR. M.C.VERMA, JUDICIAL MEMBER
HON'BLE MR. SUNIL KUMAR SINHA, ADMINISTRATIVE MEMBER



Chandra Madhav Singh, S/o Late Sudhir Kumar, resident of Village & P.O.- Pratappur, Via-Sonpur, District-Chapra-841225.

..... Applicant.

- By Advocate : Shri S.K.Tiwary.

-Versus-

1. The Union of India through the Secretary cum D.G., Government of India, Ministry of Communication & IT, Department of Posts, New Delhi-110001.
2. The chief Postmaster General, Bihar Circle, Patna-800001.
3. The Assistant Director (Rec.), O/O CPMG, Bihar Circle, Patna-800001.

..... Respondents.

By Advocate :- Shri Bhubneshwar Pandey.

O R D E R [ORAL

M.C.Verma, Member (Judl.)

Being aggrieved by non appointment on compassionate ground, the applicant has preferred this OA. The impugned order reflects that case of the applicant was considered in CRC meeting on 28.09.2020 and 29.09.2020 and he secured 48 points wherein last person who was recommended has secured 52 points. Applicant has contended in the OA that his financial condition was not properly

taken note of by the CRC. Heard. The matter is at notice hearing stage. Advance copy of the OA has been served upon the respondents and Shri Bhubneshwar Pandey Advocate has appeared on behalf of the respondents.

2. Learned counsel Shri S.K. Tiwary while pressing the OA submits that applicant and his family is living in indigent condition and had the case of the applicant would have been considered, giving due weightage to his financial condition, he might would have been recommended. Upon inquiry as to under what head the applicant has been awarded lesser points learned counsel referred head relates to movable or immovable property. Under this head, property of the applicant has been assessed as Rs. 49,500/- and he has been given eight points. Learned counsel for applicant submits that if property of the applicant would be assessed properly then points must be enhanced but on further query that there is no whisper even in the pleading as to how much is the value of property possessed by the applicant, learned counsel submits that OA may be disposed of with direction to the respondents to place the case of the applicant for consideration for appointment on compassionate ground in next CRC.

3. Learned counsel for respondents submits that he has no objection if respondents be directed to consider the case of the applicant in next CRC.



4. Considered the submissions. It would be appropriate to dispose of this OA at the admission stage itself with direction to the respondents to place the case of the applicant for consideration of appointment on compassionate ground in next CRC.

5. OA stands disposed of accordingly with no order as to costs.



[Sunil Kumar Sinha]
Member (A)

[M.C. Verma]
Member (J)

Pkl/